

to the petitioner. Accordingly, the petitioner is directed to surrender in the Court within six weeks from today and in the event of her arrest or surrendering, she will be enlarged on bail on depositing **Rs.10,000/-(Rupees ten thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned SDJM, Godda in connection with Pathargama P.S. Case No. 48 of 2018 **with the condition that she will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish her mobile number and photocopy of the Aadhar Card with an undertaking that she will not change her mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Pappu/